

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

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New Delhi this the  $\frac{25^{\frac{1}{2}}}{\text{day of }}$  day of  $\frac{7017}{2000}$ 

HON'BLE SH. S.R. ADIGE, VICE CHAIRMAN(A) HON'BLE SH. KULDIP SINGH, MEMBER(J)

Narain Singh

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....Applicant

(BY: Advocate Sh.K.S.Bindra)

Versus 4

Sh. Omesh Saigal, Chief Secretary to the Govt. of NCT of Delhi, 5,Sham Nath Marg, Delhi-110054

Sh.S.Malaichami, Secretary Govt.of NCT of Delhi, 5,Sham Nath Marg, Delhi-110054

Sh.N.Diwakar,
The Director,
Department of Social Welfare,
Govt. of NCT of Delhi,
5,Canning Lane,
Delhi-54

....Respondents

(BY:Advocate Ms. Neelam Singh)

## ORDER

Mr. S.R.Adige,VC(A):

Heard both sides on C.P.No.239/99.

Applicant had filed OA No 31334/99 impugning respondents order dated 93399 placing him under suspension.

That OA came up for hearing on 436.99 on which date applicant's counsel invited our attention to a press Clipping dated 20.399 which had appeared in the Hindustan Times which stated that the Chief Secretary Covts of NCT of Delhi had ordered the revocation of applicant's suspensions. The Bench was also informed by applicant's counsel that applicant's representation dated 8.499 had not been disposed of by respondents.



Accordingly after hearing applicant's counsel, in the absence of respondents, the OA was disposed of on 4,6,99 with an exparte order directing respondents that if the contents of the Hewspaper clipping were accurate, they should issue appropriate consequential order accordingly, and if not accurate they should dispose of applicant's representation dated 8,4,99 by a detailed speaking and reasoned order in accordance with rules and instructions within 6 weeks from the date of receipt of a copy of this order?

Pursuant to the aforesaid order dated 436,995 respondents have issued order dated 6,10,99 a copy of which is taken on records

Meanwhile applicant had filed this CP on 248.99 alleging continuacious non-compliance of the Tribunal's order dated 46.99.

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Now that respondents have issued order dated 6.10.99 disposing of applicant's representation dated 8.4.99 by a speaking order, it cannot be said that they have not complied with the Tribunal's order dated 4.6.99, although no doubt the compliance has been effected with some dalay which should have been avoided. However, delay alone is not sufficient ground to initiate contempt proceedings against respondents.

In so far as the correctness of the contents of respondents order dated 8.499 is concerned, that cannot be the subject matter of contempt action against him. In this connection, the Hon'ble Supreme Court's ruling in J.S.parihar Vs.G.Duggar & Ors. JT 1996(9) SC 608 is extremely relevant. Relevant extracts of which are given below:

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on the basis of the directions issued by the Court, there arises a fresh cause of action to seek redress in an appropriate forum. The preperation of the semiority list may be wrong or may be right or may or may not be in conformity with the directions. But that would be a fresh cause of action. (and) cannot be considered willful violation of the order.

Applying the ratio of the aforesaid extracts to the facts and circumstances of the present case; it is clear that no cause for initiating contempt proceedings against respondents arises.

103 C.P. there fore dismissed Notices are discharged

( KULDIP SINGH )
MEMBER (J)

( S.R. ADICE ) VICE CHAIRMAN (A)

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